

**Central Administrative Tribunal, Lucknow Bench, Lucknow**

**CCP No. 55/2008 in O.A. NO. 68/2008**

This the 11<sup>th</sup> day of December, 2008

**Hon'ble Sri Justice M. Venkateswara Reddy, Member (J)**  
**Hon'ble Sri A.K. Mishra, Member (A)**

**Dr. Sharat Chandra aged about 63 years son of late Ram Bahadur Singh, r/o S-107, Shaktinagar, Faizabad Road, Lucknow.**

**Applicant.**

**By Advocate: None**

**Versus**

**Deepak Dave, Divisional Railway Manager, North Central Railway (NCR), Allahabad.**

**By Advocate : Sri N.K..Agrawal**

**Respondents.**

**Order (ORAL)**

**By Hon'ble Mr. Justice M. Venkateswara Reddy, Member (J)**

As per the order dated 15.2.2008 made in the O.A., the respondents have to pass a speaking order on the representation made by the applicant. Along with reply the respondents have filed an order dated 1.10.2008 passed by the respondent. We find the order dated 1.10.2008 is a speaking order. Accordingly, CCP is dismissed and notices are discharged.

  
**(Dr. A.K. Mishra)**  
**Member (A)**

  
**(M. Venkateswara Reddy)**  
**Member (J)**

HLS/-